GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 2024 TO BE ANSWERED ON 11.12.2025

INCLUSION OF COMMUNITIES FROM ASSAM IN ST LIST

2024. MD. RAKIBUL HUSSAIN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Ministry has held consultations with the State Government of Assam and community organisations regarding inclusion of the Six communities in the ST list and if so, the details thereof;
- (b) the dates and outcomes of such consultations during the last three years;
- (c) whether any objections or recommendations were raised by constitutional bodies such as the Registrar General of India (RGI) or the National Commission for Scheduled Tribes (NCST); and
- (d) if so, the details thereof and the steps the Government proposes to take to resolve these issues and expedite the decision?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGADAS UIKEY)

(a): No, Sir.

(b): In view of (a), does not arise.

(c) & (d): Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. In case of any comments/observationsby RGI/NCST, the same are communicated to the States/UTs seeking clarifications. All actions on the proposals are taken as per these approved modalities.
